S. JAGANNADHAM REGISTRAR (VIGILANCE)



HYDERABAD DT: /2 -12-2014

R.O.C. No. 2727/E4/2014

To

The District and Sessions Judges/Unit Heads in the States.

The Chief Judge, City Civil Court, Hyderabad.

The Chief Judge, City Small Causes Court, Hyderabad.

The Metropolitan Sessions Judge, Hyderabad.

Sir/Madam

Sub: CONFERENCES – District Judicial Officers' Conferences by the District and Sessions Judges of the respective Districts once in three months –

Certain instructions issued – Compliance Report – Called for – Reg.

Ref: High Court's Circular Roc. No. 3298/E-II/1995, Dt. 23-12-1995.

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I am to invite your attention to the High Court's circular Roc. No. 3298/E-II/1995, Dt. 23-12-1995, wherein the District Judges/Unit Heads in the State were requested to convene the District Judicial Officers' Conferences once in three months, to streamline the judicial administration and Court management in Mofussil Courts and for effective control and supervision of all the matters relating to Subordinate Courts, more particularly the review of work, disposal of old matters, providing guidance to the judicial officers and send the minutes of the said conferences to the High Court for perusal.

Therefore, I am to request you to convene the District Judicial Officers' Conference due for 4th quarter of 2014 immediately before 31st December, itself and forward the minutes of the said conference for perusal of the High Court, positively.

Further, all the Unit Heads are requested to convene the judicial officers conferences once in three months, as per the circular instructions by the High Court without any delay or gap and send the minutes of the each conference, to the High Court immediately after conference is held for the respective quarter and ensure that the conferences are held as per the schedule of every year i.e., four (4) Conferences starting from January to March, April to June, July, to September and October to December, 1 to 4 Quarters respectively.

Yours faithfully

REGISTRAR (VIGILANCE